

### भागलपुर को विमान सेवायें

819. डा० रामजी सिंह : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भागलपुर को विमान सेवा के साथ सम्बद्ध करने की कोई आवश्यकता है और यदि हां, तो अब तक इसे सम्बद्ध न करने के क्या कारण हैं; और

(ख) भारत के हवाई नक्शे में भागलपुर कब तक आ जायेगा ?

पर्यटन और नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक) : (क) और (ख) भागलपुर के लिये सेवा परिचालन के बारे में 1973 में इंडियन एयरलाइंस ने वहां के लिये यानायात की संभावनाओं के साथ साथ परिचालन की आर्थिक दृष्टि से लाभप्रदता के पहलू का भी सर्वेक्षण किया था, जिसमें यह प्रकट हुआ था कि भागलपुर के लिए विमान सेवा चालू करना एयरलाइंस के लिये बहुत ही अलाभकारी होगा। इंडियन एयरलाइंस की भागलपुर को विमान सेवा से जोड़ने की निकट भविष्य में कोई योजना नहीं है।

### Violation of Rules in Fraud case of Rs. 60 Lakhs in State Bank of India

820. SHRI MRITUNJAY PRASAD VARMA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether, apart from the judicial probe in the Nagarwala case in which the Delhi Branch of the State Bank of India was defrauded of Rs. 60 lakhs, Government, from banking point of view proposed to appoint another Inquiry Committee to go into the circumstances in which the rules of the bank were violated in this case;

(b) whether the State Bank conducted any departmental inquiry into this case and if so, the findings thereof; and

(c) the measures taken so far and those proposed for future to check recurrence of such incidents in the State Bank or in other nationalised banks?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No, Sir.

(b) State Bank of India has reported that it had deputed a Senior Official to conduct an investigation into the incident. The Investigating Official came to the conclusion that the system of checks and controls already in force in the bank provide adequate protection for the bank's interest and in the instant case, the Chief Cashier had acted in disregard of the rules laid down, thus allowing a fraud to be perpetrated. The bank has further indicated that on the basis of the departmental enquiry, disciplinary proceedings were initiated by it against Shri V. P. Malhotra, Chief Cashier who was dismissed from the service of the bank in November, 1972. The two Joint Custodians of Government Treasure, who were also found guilty of negligence in performance of their duties were also awarded suitable punishment.

(c) According to State Bank of India, the system laid down by the bank for the conduct of Cash Department's work is procedurally as fool-proof as possible and the incident in question, happened as a result of human failure rather than a failure of the system. State Bank of India has, therefore, soon after the incident, issued appropriate instructions reiterating the important rules laid down for custody and withdrawal of Government Chest and cash balances and made it clear to all the Officers and employees of the bank dealing with cash that any departure from the system laid down